

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

5. APPEAL/48(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: PR. Commissioner of Income Tax- 04

VS

Register of Companies Mumbai

**Appearance**

**For Appellant** : Adv Prachi Wazalwar a/w Adv Sheba Abraham

**For ROC** : None Present

SECTION 252(1)-252(3) OF THE COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Issue notice to the ROC returnable on **20.08.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing. The applicant is also directed to serve the notice on the RoC along with the copy of application (if not already served) and shall file affidavit of service. Report of RoC be filed within three weeks.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)

//Surbhi//